## Production of Crude Dil, Chemicals and Fertilizers

438. SHRI GHOUSE MOHIUDDIN SHEIKH: Will the Minister of PET-ROLEUM, CHEMICALS AND FERTI-LIZERS be pleased to state:

(a) what is the State-wise production of crude oil, chemicals and fertilizens in India during the last three years: and

(b) what is the State-wise oil refining capacity in the country?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA); (a) and (b) A statement giving the requisite information is attached. [See Appendix CVII, Annexure No. 34].

## Drilling in the Cauvery Basia for Oil and Gas

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439. SHRI U. R. KRISHNAN: Wilt the Minister of PETROLEUM, CHE-MICALS AND FERTILIZERS be pleased to state:

(a) the number of wells bored so far in Cauvery basin in Tamil Nadu to find out gas and oil; and

(b) what has been the result of these borings?

THE MINISTER OF PETROLEUM. CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b) ONGC has conducted intensive geological and geophysical surveys in the Cauvery basin in Tamilnadu and Pondicherry. Based on the results of the surveys, 10 structural wells and 18 deep wells have been drilled so far. There were shows of oil and gas in certain wells but they were not of commercial significance. 121

A contract was awarded to Asamera Group of oil companies for the offshore exploration of the Cauvery basin. The contractors conducted geophysical surveys on the basis of which they drilled one offshore well in the gulf of Mannar but this well proved to be dry. The contractors have completely withdrawn from the area with effect from 31st October, 1978.

ONGC has also drilled two wells in Tamilnadu offshore one on the Karaikal structure and the other on the Pondicherry structure during this monsoon. Except for a minor gas show in Karaikal, no oil or gas were found.

## Separation of Judiciary from the Executive

440. SHRI M. KADERSHAH: Will the Minister of LAW. JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the process of separation of judiciary from the executive has been completed in all the States;

(b) if not, what are the names of States where such separation is yet to be brought about; and

(c) what are the reasons for not separating judiciary from the executive in these States?

THE MINISTER OF RAILWAYS (SHRI MADHU DANDAVATE): (a) to (c) In the administration of criminal justice the Code of Criminal Procedure, 1973 (No. 2 of 1974) has brought about separation of judiciary from the executive on a statutory basis throughout India, except the State of Jammu & Kashmir to which the Code is not applicable. Besides, by virtue of the proviso to sub-section (2) of Section 1 of the Code of Criminal Procedure the main provisions effecting this separation do not apply to the State of Nagaland and to the tribal areas specified in para 20 of the Sixth Schedule of the Constitution. This exemption has been given because of the special needs of the population in Nagaland and these tri-